

>

Title: Need to expedite the conduct of draw of lots for housing units built by D.D.A. and various co-operative housing societies in Delhi.

SHRI MAHAVIR BHAGORA (SALUMBER): There is an acute shortage of affordable Housing in the country and especially in Metropolitan cities of Mumbai, Delhi, Kolkata and Chennai. The Delhi Development Authority which was entrusted with the responsibility of building dwelling units for the citizens of Delhi has failed to live upto the expectations. There is a yawning gap between demand and supply of housing in Delhi. The DDA and the cooperative movement in housing sector too has not been able to ameliorate the problems faced by the Delhiites. The Registrar of Cooperative Society, Delhi responsible for cooperative housing societies, invited proposals from 48 eligible cooperative societies in February, 2008 which were not under CBI scanner, for draw of lot. These houses were built way back in 1998 to 2001. However, draw of lot was conducted only for 15 societies during last one year.

Incidentally, Delhi High Court has also directed the Department to conduct draw of lot for the societies which are not under CBI probe and complete the allotment process within a month to avoid any hardships to the genuine members of the Society. It is learnt that meeting of Committee which was to screen proposals for draw of lot did not meet in total disregard to the statute on the subject. As such, there is a bureaucratic hurdle in conducting the meeting of the committee.

I, therefore, urge upon the Ministry of Urban Development to direct DDA and Cooperative Department of Delhi, to conduct draw of lots expeditiously. At the same time, the bureaucratic delays should be overcome and meeting of the Committee convened from time to time